harvesting policy comes within the purview of the State Government/Urban Local Body / Urban Development Authority.

Further, installation of rainwater harvesting structures is one of the mandatory conditions for grant of No Objection Certificate (NOC) by Central Ground Water Authority (CGWA) for groundwater abstraction by industries/infrastructure/mining projects. Compliance of this condition is mandatory for renewal of NOC. CGWA has also appointed the District Magistrate/District Collector of each Revenue District and Regional Directors of CGWB as Authorized Officers, with power to enforce compliance of NOC conditions.

Long-term loan to Maharashtra for irrigation projects

1545. SHRI SANJAY RAUT: Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Maharashtra Government has sent any proposal to borrow a longterm loan of ₹ 15,000 crore to complete 52 ongoing irrigation projects, which will create 28.70 lakh hectares of additional irrigation capacity;
 - (b) if so, the details thereof and Government's response thereto; and
- (c) the details of financial assistance provided to Maharashtra State by National Bank for Agriculture and Rural Development (NABARD) during the last three years under various schemes?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) As informed by the Government of Maharashtra, the State Government had given approval on 9th September, 2019 to take loan of ₹ 15, 000 crore for completion of 52 ongoing projects with irrigation potential of 2.8 lac hectare. Further, the State Government has also informed that NABARD has been approached for loan facilitation of ₹ 15, 000 crore.

(c) As informed by the NABARD, the State of Maharashtra has been provided financial assistance under the schemes namely Rural Infrastructure Development Fund (RIDF), Long Term Irrigation Fund (LTIF) and NABARD Infrastructure Development Assistance (NIDA). The details of amount disbursed by the NABARD to Maharashtra under these schemes during the last 3 years is as under:

(₹ in crore)

Scheme	2016-17	2017-18	2018-19
RIDF	850.56	904.52	937.70
LTIF	1723.58	1959.26	3293.88
NIDA	-	-	568.00
Total	2574.14	2863.78	4799.58

Status of mahanadi tribunal on inter-State water dispute

1546. DR. SASMIT PATRA: Will the Minister of JAL SHAKTI be pleased to state:

- (a) the present status of the progress made by Mahanadi Tribunal in resolving the inter-State water dispute relating to Mahanadi river between Odisha and Chhattisgarh;
- (b) the role of Government in this matter and the views placed by it before the Tribunal;
- (c) the reasons for the delay in coming to a final decision for the resolution of this dispute by the Tribunal; and
- (d) whether the Central Government is providing full support to the Mahanadi Tribunal for facilitating its activities?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) The Central Government has constituted Mahanadi Water Disputes Tribunal on 12.03.2018 for adjudication of water dispute regarding inter-State river Mahanadi, and the reference of the water dispute requested by Government of Odisha has been made by the Central Government to the Tribunal in April, 2018. Hearing before the tribunal is going on.

Setting up NWM for water conservation

1547. SHRI RIPUN BORA: Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Government has set up National Water Mission towards water conservation, augmentation and preservation of water in the country;
 - (b) if so, the details thereof; and